

(a) whether Union Government has decided to grant Child Care Leave (CCL) to its Central Government female employees as recommended by the Sixth Central Pay Commission;

(b) whether Government issued any orders for grant of Child Care Leave to its female employees, with pay and without treating CCL as earned leave;

(c) whether Government had subsequently withdrawn its orders which are not beneficial to female Central Government employees;

(d) if so, the reasons therefor; and

(e) whether Government proposes to reconsider/amend its orders in view of the problems being faced by the female Government employees?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): (a) and (b) Yes, Sir.

(c) No, Sir. The orders have not been withdrawn.

(d) and (e) Does not arise.

Examination fee charged by UPSC and SSC

72. SHRI S.S. AHLUWALIA: Will the PRIME MINISTER be pleased to state:

(a) whether selection/recruitment agencies viz., Union Public Service Commission (UPSC), Staff Selection Commission (SSC) charge fees from general category applicants for examinations conducted from time to time for selection in various services;

(b) if so, the details of examinations for various services held during the last five years, year-wise number of candidates applied for each, volume of fee collected;

(c) keeping in view the ever burgeoning number of applicants resulting in large volume of fund collected from them as application fees, whether any review of rationality of the fee structure has ever been carried out;

(d) if so, details thereof; and

(e) if not, reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): (a) Yes, Sir.

(b) The details of the examinations held by Union Public Service Commission (UPSC) and Staff Selection Committee (SSC) are given in the enclosed Statement. (See below) As per the prescribed procedure examination fees are collected through Central Recruitment Fee Stamp issued by the Postal Authorities, and are credited under the Head 051 — Public Service Commission — UPSC/SSC Examination fees.

(c) to (e) The fees to be collected from the candidates for examinations are reviewed from time to time. Last review of fees has been done in 2006 whereby fees have been enhanced to a maximum of Rs. 200/- for UPSC.

Statement

Details of examinations for various services conducted by the Union Public Service Commission (UPSC) and the Staff Selection Commission (SSC) during the last five years

A. Union Public Service Commission (UPSC)

Sl. No.	Name of Examination	No of applicants, year-wise (includes general/SC/ST/OBC categories)				
		2004-05	2005-06	2006-07	2007-08	2008-09
1.	Civil Services (Preliminary) Examination	349020	345106	383983	333680	325433
2.	Civil Services (Main) Examination	5497	5088	7692	9158	11669
3.	Indian Forest Service Examination	40576	43187	35601	31887	32872
4.	Engineering Services Examination	86982	74363	65219	53711	65156
5.	National Defence Academy and National Naval Academy Examination-I	197005	206622	216260	248165	177922
6.	National Defence Academy and National Naval Academy Examination-II	143293	135196	139069	105291	106346
7.	Combined Defence Service Examination-I	89945	78117	64028	51002	63824
8.	Combined Defence Service Examination-II	78989	76835	63737	53868	53794
9.	Combined Medical Services Examination	31395	28878	27589	25519	29096
10.	Central Police Forces Examination	121188	92568	95433	74368	68088
11.	Section Officers/Stenographers (Grade 'B'/Grade-I) Limited Departmental Competitive Examination	1839	—	1851	—	—
12.	Special Class Railway Apprentices Services Examination	—	118170	—	106260	—
13.	Indian Economic Service/Indian Statistical Service Examination	—	5017	4617	4038	3958
14.	Geologist Examination	—	3433	3210	2687	3359

B. Staff Selection Commission (SSC)

Sl. No.	Name of Examination	No of applicants, year-wise (includes general/SC/ST/OBC categories)				
		2004-05	2005-06	2006-07	2007-08	2008-09
1	2	3	4	5	6	7
1.	Junior Hindi Translators Examination	3646	7630	5684	—	—
2.	Junior Engineer (Civil and Elect) Examination	78747	—	43851 (held on 2.4.2006) 30079 (held on 25.3.2007)	—	19640
3.	Combined Graduate Level (Preliminary) Examination	—	650900	501970	—	291550
4.	Combined Graduate Level (Main) Examination	25171	—	—	—	127765
5.	Central Police Organization (Sub Inspector) Examination	135838	79286	83154	75022	38468
6.	Tax Assistants Examination	257111	122292	197821	227412	169203
7.	Statistical Investigators Examination	—	79169	18991	23278	10476
8.	Section Officer (Audit) Examination	—	329801	195971	225952	224420
9.	Section Officer (Commercial Audit) Examination	—	91891	52730	53143	—
10.	Special Recruitment Drive for SC/ST Examination for posts of LDC/Steno Grade 'D'	—	146271	—	—	—
11.	Combined Matric Level (Preliminary) Examination	—	—	1000485	718717	—
12.	Combined Matric Level (Main) Examination	—	—	—	—	65305
13.	Data Entry Operator Examination	—	—	—	—	252955
14.	Accountants in A&N Administration Examination	—	—	—	—	1800
15.	Upper Division Clerk Ltd. Departmental Competitive Examination	1206	1288	1091	—	—

1	2	3	4	5	6	7
16.	Grade 'C' Ltd. Departmental Competitive Examination	961	1095	1238	933	—
17.	Clerks Grade Ltd. Departmental Competitive Examination	957	892	166	1106	—

File notings under RTI

73. SHRI O. T. LEPCHA: Will the PRIME MINISTER be pleased to state:

(a) whether Government intends to exempt file notings under Right to Information (RTI) except those connected with social and development issue;

(b) if so, the details in this regard; and

(c) whether such a move would render the RTI toothless and there would be a bolt to the concept of transparency particularly when CIC has opined that file notings should be given under RTI?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): (a) and (b) The Government *vide* Department of Personnel and Training Office Memorandum No 1/20/2009-IR dated 23rd June, 2009 has clarified that the file noting can be disclosed except file noting containing information exempt from disclosure under section 8 of the Right to Information Act, 2005.

(c) Does not arise.

Appointments in Government departments

74. SHRI RAJKUMAR DHOOT: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that one of the causes for corruption and inefficiency in Government departments is appointments by bribe and favouratism;

(b) if so, whether Government would make it mandatory that employment in all department is made by open competitive examinations conducted by autonomous bodies to select persons on merit only; and

(c) if not, the other methods for fair selections that Government proposes to adopt?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): (a) to (c) The Union Public Service Commission (UPSC) and the Staff Selection Commission (SSC) conduct open competitive examination for Direct recruitment in the Government and are autonomous in their functions. The Direct recruitment for posts exempted by UPSC is done by concerned Departments in a transparent manner.